

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2016

Subject : Petition under Section 19 of the Electricity Act, 2003 read with Regulation 14 and Regulation 7 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 seeking revocation of the inter-State Trading licence granted to M/s Global Energy Private Limited.

Date of hearing : 12.4.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Jindal Power Limited

Respondent : Global Energy Private Limited

Parties present : Shri S. Venkatesh, Advocate, JPL
Shri Pratyush Singh, Advocate, JPL
Shri Somesh Srivastava, Advocate, JPL
Shri Siddharth Barik, JPL
Shri Deepak, JPL
Shri M.N. Ravishankar, JPL
Shri Hemant Singh, Advocate, GEPL
Shri Nishant Kumar, Advocate, GEPL
Shri Ambuj Dixit, Advocate, GEPL

Record of Proceedings

Learned counsel for the Petitioner submitted that aggrieved by the Commission's order dated 27.2.2018, Global Energy Private Limited (GEPL) filed a Writ Petition before the Hon'ble High Court of Delhi. The Hon'ble High Court of Delhi has remanded back the matter to the Commission to decide the entire issue on merits as well as on maintainability. Learned counsel for the Petitioner further submitted that GEPL had sought time from the Hon'ble High Court of Delhi to file its reply on merits before the Commission, by 18.4.2018.

2. Learned counsel for the Petitioner submitted it has not received the copy of the order of the Hon'ble High Court of Delhi and it will file its submission after receipt of the copy of the order of the Hon'ble High Court.

3. The Commission directed that the matter will be listed for hearing after receipt of the copy of the order of the Hon'ble High Court of Delhi.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**